

Urgent Public
Importance

COAL MINES RESCUE RULES

The Deputy Minister of Labour (Shri Ashi Ail): I beg to lay on the Table, under sub-section (7) of Section 59 of the Mines Act, 1952, a copy of the Coal Mines Rescue Rules, 1959 published in Notification No G.S.R. 873, dated the 25th July, 1959. [Placed in Library: See No LT-1488/59]

AMENDMENT TO DISPLACED PERSONS
(COMPENSATION AND REHABILITATION)
RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to re-lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G.S.R. 303, dated the 4th April, 1959 making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 [Placed in Library See No LT-1371/59]

NOTIFICATIONS ISSUED UNDER DISPLACED
PERSONS (COMPENSATION AND REHABILITATION) ACT

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 a copy of each of the following Notifications making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 —

- (i) G.S.R. No 781, dated the 4th July, 1959
- (ii) G.S.R. Nos 871 and 872, dated the 25th July, 1959 [Placed in Library See No LT-1489/59]

12.15 hrs

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC
IMPORTANCE

INDO-PAKISTAN FINANCIAL TALKS

Shri Vajpayee (Balrampur): Sir, under Rule 197, I beg to call the

attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The outcome of the financial talks held between the Finance Ministers of India and Pakistan recently at Delhi."

The Minister of Finance (Shri Morarji Desai): Sir, with your permission, I shall make a brief statement on the discussions which I had with the Finance Minister of Pakistan a few days ago on the outstanding financial issues between the two countries

The House will remember that I made a statement on the floor of the House on the 7th May, 1959, in which I gave a short account of the various major items in dispute between the two countries and the order of the sums involved in each. At our meeting, we broadly reviewed the various items in an effort to arrive at an overall settlement. I believe it was common ground between us that these disputes should be settled as soon as possible in the interest of both the countries, that considering the magnitude of the sums involved in some of the claims, it would be difficult to take individual items separately for settlement and that our efforts should be directed towards the simultaneous settlement of all the major issues. It was really not a question of holding up one matter because something else was held up. Ultimately, whatever one country has to pay to another has now to be paid in foreign exchange and when claims are outstanding on both sides, a simultaneous settlement of these claims is more or less inescapable.

While on a number of items, the sums involved are either easily ascertainable or could be estimated with a fair amount of precision, the real difficulty arises in connection with the partition debt due to India of which seven annual instalments are already overdue while a further instalment

will fall due on the 15th of this month. It is obvious that some agreed estimate, however tentative, of this debt is necessary if an overall settlement of the various items has to be made. Honourable Members will remember that certain figures of how the debt should be worked out were sent to Pakistan some years ago. There was some correspondence on these figures but the matter was not further pursued. We both realised that it was essential to get the dimensions of the debt before further progress could be made. At the last meeting, officials of the two Governments got down to the real task of getting the figures originally prepared, checked and agreed obviously in the short time available; it was not possible for them to make more than a good beginning in this essential process. We both agreed that both countries should proceed vigorously with the checking and finalisation of these figures so that in the next few months at least a close approximation of the sum involved would be available on the basis of which a settlement could be reached. It is our intention to see that this is vigorously pursued.

A number of points of detail also arose during the discussions about which further information had to be obtained by either side. This will all be collected so that when we next meet we shall have as full a picture as possible of the various issues.

I do not think that this House or the public outside should feel any sense of disappointment that the meeting has not produced immediate results. Considering the long period over which the various claims have been in dispute, I am sure the House will appreciate that it is not easy to reach conclusions without the necessary details. The sums involved are also so large that it would be unfair to both the countries to take snap decisions. The

real gain of the meeting is that the ice has been broken and I am looking forward to the various matters requiring further examination being dealt with expeditiously in both the countries so that when the next meeting of the Ministers is held, it may be possible to reach a satisfactory settlement. I would in this connection make one appeal. A settlement will be greatly assisted in my opinion if in both the countries exaggerated claims are not put out and isolated issues given undue prominence.

12.20 hrs.

**INTERNATIONAL MONETARY
FUND AND BANK (AMENDMENT)
BILL***

The Minister of Finance (Shri Morarji Desai): Sir, I beg to move for leave to introduce a Bill further to amend the International Monetary Fund and Bank Ordinance, 1945.

Mr Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the International Monetary Fund and Bank Ordinance, 1945."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

12.21 hrs.

DOWRY PROHIBITION BILL—contd

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by Shri A K Sen on the 5th August, 1959 namely, —

"That the Bill to prohibit the giving or taking of dowry be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Shri

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†Introduced with the recommendation of the President.